

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

R.P. No. 6/94
in
O.A. No.1321/92.

Suresh Laxmanrao Kurhewar ..Applicant
v/s.
Union of India/UPSC ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri N.K. Verma, Member (A)

TRIBUNALS ORDER: (By circulation)
(Per: N.K. Verma, Member [A])

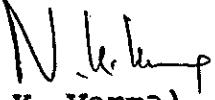
DATED: 26/5/94

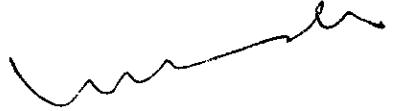
This is a review petition in O.A. No. 1321/92 against our judgment/order dated 2.11.1993 under which the applicant's claim for being called for interview for the post of Assistant Regional Director/Manager Gr.I/S.O./Deputy A.O. in the Employees State Insurance Corporation. The learned counsel for the respondents had argued during the hearing that since the applicant did not fulfil the criteria for the interview he could not be called. Accordingly the application was dismissed.

2. Nothing new and important matter or evidence has been brought to our notice which after the exercise of due diligence was not within the knowledge of the applicant or could not be produced by him at the time when the order was made nor there is any mistake or error apparent on the face of the record which would warrant review of the order already passed by us.

3. The learned counsel for the review applicant has indulged in very wild and vituperative allegations against Hon. Shri Justice M.S.Deshpande. While recording

our utmost disgust with this kind of non-legal
insinuations, we reject the review petition as
entirely misconceived.


(N.K. Verma)
Member (A)


(M.S. Deshpande)
Vice Chairman